

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNALBOMBAY BENCHORIGINAL APPLICATION NO.: 1077 OF 1994.

Shri Lahri Singh & Two Others ... Applicants

Versus

Union Of India & Others ... Respondents.

CORAM :

Hon'ble Shri P. P. Srivastava, Member (A).

APPEARANCE :

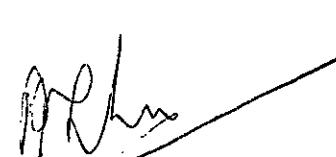
1. Shri S. S. Karkera,
Counsel for the applicant.
2. Shri R. K. Shetty,
Counsel for the respondents.

ORAL JUDGEMENTDATED : 06.07.1995.

¶ Per.: Shri P. P. Srivastava, Member (A).¶

1. Shri S. S. Karkera, Counsel for the applicant submits that the issue involved in this case has been decided by the Supreme Court in the case of Union Of India V/s. G. Vasudevan Pillai & Others, Civil Appeal Nos. 3543-46 of 1990. The Learned Counsel for the applicant seeks permission to withdraw the petition with liberty to approach this Tribunal again if they succeed in the Review Petition which has been filed by them in the Supreme Court in the same matter.

2. The O.A. is disposed of as withdrawn. All the interim reliefs granted also stands withdrawn. No order as to costs.



(P.P. SRIVASTAVA)
MEMBER (A).